

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 332/(MAH)/2017
MA No.104/2017

CORAM:

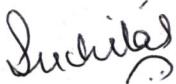
Present: SHRI B.S.V. PRAKASH
KUMAR
MEMBER
(J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE PARTIES: M/s. Kirti Realties & Farms Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
50	SUCHITA SHARMA	Associate	

Common Order

TCSP 329 IN MA 101/2017/230-232/ NCLT/MB/MAH/2017
TCSP 330 IN MA 102/2017/230-232/ NCLT/MB/MAH/2017
TCSP 331 IN MA 103/2017/230-232/ NCLT/MB/MAH/2017
TCSP 332 IN MA 104/2017/230-232/ NCLT/MB/MAH/2017
TCSP 333 IN MA 105/2017/230-232/ NCLT/MB/MAH/2017
TCSP 334 IN MA 106/2017/230-232/ NCLT/MB/MAH/2017

For the Petitioner has filed an amendment application for change of appointed date from 1st January 2016 to 1st April 2016, for there being no objection from Regional Director to such change, this bench hereby allows the amendment directing the petitioner to carry out this amendment in the scheme petition and file the same before this bench.

Since the Regional Director and Official Liquidator, Mumbai have not yet filed their representations, at their request, two weeks' time have been given for them for filing their reports.

List this matter for final hearing on 13th April, 2017.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)